

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.251/2008
This the 31st day of July 2008

HON'BLE MR. M. KANTHAIH, MEMBER JUDICIAL.
HON'BLE DR. A.K. MISHRA, MEMBER ADMINISTRATIVE.

1. Km. Sulakshana Sharma aged about 55 yeas daughter of Late K.B. Sharma, resident of 557/29 K, Prem Kunj, Om Nagar, Alambagh, Lucknow.
2. Ram Kishan agedn about 50 years son of Sri Hajari Lal resident of C-70, HAL, Colony, Lucknow.
3. Ratan Singh aged about 49 years son of Late Ishwari Prasd resident of C-66, HAL, Colony, Lucknow.
4. Shailendra Kumar aged about 47 years son of Sri Chandra Prakash resident of C-68, HAL, Colony, Lucknow.

...Applicant.

By Advocate: Shri P.K. Singh.

Versus.

1. Union of India through the Secretary, Department of Defence Production & Supplies, Government of India, Ministry of Defence, South Block, New Delhi-110011.
2. Director General Aeronautical Quality Assurance, Ministry of Defence, 'H' Block, New Delhi-110011.
3. The Chief Resident Inspector, Director General of Aeronautical Quality Assurance, Ministry of Defence, Hindustan Aeronautical Limited, Lucknow-226016.

... Respondents.

By Advocate: Shri K.K. Shukla for Dr. Neelam Shukla.

ORDER (Oral)

BY MR. M. KANTHAIH, MEMBER JUDICIAL.

Heard both the parties.



2. The respondents have filed Short Counter Affidavit, stating that the OA is not maintainable.

3. The applicants have filed this O.A. ^{claiming} ~~to give~~ the benefits of promotional post of S.S.A. (H.S.) w.e.f. 26.08.1994 with all consequential benefits including promotion. It is also their case that they have made representations covered under Annexure-A-8 to Annexure-A-11 respectively, which are still pending with Respondent No.2. When the representations of the applicant are still pending, issuing any direction to the respondent authorities, allowing the claim of the applicant at this stage is not at all justified.

4. In view of the above circumstances, OA is disposed of with a direction to the Respondent No.2 to dispose of the pending representations of the applicants covered under Annexure-A-8 to Annexure-A-11 respectively, and pass a reasoned order as per rules within a period of three months from the date of the receipt of the certified copy of this order. The applicants are also directed to enclose the copy of their representations covered under Annexure-A-8 to Annexure-A-11 respectively, along with the copy of this order to the Respondent No.2. The applicants are at liberty to approach the Tribunal, if they are aggrieved with such orders of Respondent No.2. No order as to costs.

No order as to costs.


(Dr. A.K. MISHRA)
MEMBER (A)


(M. KANTHAIYAH)
MEMBER (J) 31-07-08